

SLP(C)No. 17417 OF 2004
ITEM No.17

Court No. 5

SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.17417/2004

(From the judgement and order dated 26/11/2003 in WA 1487/2003
of The HIGH COURT OF KERALA AT ERNAKULAM)

QUALIFIED PVT.MEDI.PRACTICS.ASSON.&ORS.

Petitioner (s)

VERSUS

SALES TAX OFFICER
(With Appln(s). for c/delay in filing SLP)
(With prayer for interim relief and office report)

Respondent (s)

With

SLP(C)No.15110/2004
(With prayer for interim relief and office report)

Date : 31/01/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. Subramonium Prasad.,Adv.
In SLP 17417/2004Mr. Gopalakrishnan, Adv.
Mr. Abhay Kumar, Adv.
Mr. Rahul, Adv.
Mr. Jay Kishor Singh, Adv.

For Petitioner (s)Mr. Thomas Vellapally, Adv.
In SLP 15110/2004Mr. M.P.Vinod, Adv.
Mr. Ajay K.Jain, Adv.
Mr. Aravind Kumar, Adv.

For both Respondents
in SLP 15110/2004Mr. M.T.George, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the Petitioner in SLP (Civil) No. 15110/2004, the matter is adjourned for four weeks for filing rejoinder affidavit.

Anita

(Jasbir Singh)
Court Master